

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Appeal No. 745 of 2004

(Arising out of Order-in-Appeal No.110/RAN/C.EX/Appeal/04 dated 04.08.2004 passed by Commissioner of Central Excise(Appeals), Ranchi)

M/s SAIL

Bokaro Steel Plant, Admn.Building,
Bokaro Steel City-827001,
Jharkhand

Appellant

VERSUS

Commr. of CGST & Central Excise, Ranchi

C.R.Building, 5, Main Road,
Ranchi, Jharkhand

Respondent

APPEARANCE

Mr.Shovit Betal, Advocate, for the appellant
Mr. Debapriya Sue, Authorized Representative for the respondent

**CORAM: HON'BLE SHRI R. MURALIDHAR, MEMBER(JUDICIAL)
HON'BLE SHRI RAJEEV TANDON, MEMBER(TECHNICAL)**

FINAL ORDER NO. -76661/2025

Date of Hearing : 10.06.2025

Date of Decision : 10.06.2025

Per : R. MURALIDHAR :

The appellant has produced copies of SVLDRS-1 & SVLDRS-4, as proof for discharging of their liability. Accordingly, the appeal is dismissed as infructuous.

(Pronounced and dictated in the open court)

Sd/-
(Rajeev Tandon)
Member (Technical)

Sd/-
(R. Muralidhar)
Member (Judicial)

SB